GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Lok Sabha

UNSTARRED QUESTION NO.: 5398
(TO BE ANSWERED ON THE 3rd April 2025)

SAFETY CLEARANCE FOR GROUND HANDLERS AT AIRPORT

5398. SHRI V K SREEKANDAN Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether it is a fact that ground handlers at airports are required to obtain safety clearance from the Directorate General of Civil Aviation (DGCA) and if so, the details thereof;
- (b) whether it is also a fact that the Government has framed new rules prescribing the framework for safe operations by service providers and if so, the details thereof;
- (c) whether it is also true that the DGCA has held discussions with stakeholders in this regard; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d): Yes, Ground Handling Service Provider (GHSP) at Indian Airports are required to obtain Safety Clearance from DGCA.;

DGCA has published Civil Aviation Requirement (CAR) Section 4 Series X Part II, which prescribe framework for issue of Safety Clearance to Ground Handling Service Provider (GHSP).;

These requirements covers Operational procedures, availability of adequate and competent manpower, training requirements,

maintenance of Ground support Equipment's (GSE's), Reporting of ground Incidents/Accidents and Safety Management systems etc.;

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DGCA invited comments of stakeholder's and general public on the Draft requirements by placing it on website on 15.03.2024.

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The comments received from stakeholders were reviewed followed by a meeting with all the ground handling service providers and other stakeholder, conducted on 29.05.2024.

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Based on the comments and discussions, the final requirements in the form of CAR i.e. CAR Section 4 Series X part II was published at DGCA website on 08.07.2024.;
